

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 135
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

v.

M/s. International Recreation and Amusement Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 25.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

Mr. Mohak Sharma, Mr. A. Anand, Adv.
Ms. Sneha Pandey, Mr. Pankaj Jain, Adv.
Mr. Amber Sachdeva & Mr. Shubham Bhalla,
Adv.

For the AR

Mr. Siddharth Banthia, Adv.

For the Resolution Applicant

Mr. Virender Ganda, Sr. Adv. Mr. Nilotpal,
Mr. Vishal Ganda, Ms. Shelly Khanna, Adv.

For the RP

Mr. Sumant Batra, Mr. Dhruvad Das,
Mr. Deepak Motla, Ms. Priyanka Anand, Ms.
Srishti Kapoor, Adv.

For the Objector

Mr. Sanyam Goel, Mr. Nazim Khan, C.S.

For the Respondent

Mr. Mayank Mishra, Ms. Pallavi Kumar, Adv.

For Respondent No. 3 & 9

Mr. Nitin Bhatia, Adv.

For the Respondent No. 6

Mr. S.M Ansari on behalf of Mr. Vijay Nair, Adv.

For Respondent No. 4 & 10

Mr. F.S Dhiman, Adv. Mr. Sandeep Raghav

Mr. Vivek Malik, Mr. Vivek Sinha, Mr. Kartikeya
Jain, Mr. Himanshu, Mr. Aarush, Adv.

ORDER

CA-1225(PB)/2019

On the request made by the counsel for the objectors hearing is deferred to 26.11.2019.

List high up in the ordinary list on 26.11.2019.

-Sd-

(M.M. KUMAR)
PRESIDENT

-Sd-

(S.K MOHAPATRA)
MEMBER (TECHNICAL)